

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 601
IB-804/PB/2019**

IN THE MATTER OF:

M/s. Ferm Healthcare Pvt. Ltd.

...PETITIONER

Vs.

M/s. Everest Grow More Finance Pvt. Ltd.

...RESPONDENT

Section

U/s 7 of IB Code, 2016

**Order delivered on 28.09.2022
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Financial Creditor :Adv. Vivek Kumar Mishra

For the Respondent/Corporate Debtor :Mr. Gaurav Choudhary, Advocate.

ORDER

Heard the submissions made by the Proxy Counsel for the Financial Creditor. Proxy Counsel for the Financial creditor may inform the main Counsel to file proof of payment of cost to the Prime Ministers Cares Fund (For COVID-19 Purpose) before the next date of hearing. Ld. Counsel for the Financial Creditor is directed to serve a copy of the rejoinder on the Ld. Counsel for the Corporate Debtor. Let this matter be posted after week days and parties are directed to be in readiness for argue the matter. If the main Counsel for the Financial Creditor is not present the Ld. Counsel representing the Financial Creditor has to conduct the matter along with sufficient power to represent the Financial Creditor in the matter. List the matter on **12.10.2022**.



**(Rahul Bhatnagar)
Member (T)**



**(P.S.N Prasad)
Member (J)**